

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 154  
ANSWERED ON 02<sup>ND</sup> FEBRUARY, 2023**

**CONSTRUCTION OF NHS IN UP**

**†154. SHRI GHANSHYAM SINGH LODHI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the length of National Highways (NHs) targeted to be constructed in the State of Uttar Pradesh during the current financial year;**
- (b) whether the Government is aware of the slow progress of construction of the said NHs and if so, the reasons therefor along with the measures taken by the Government to expedite the said work;**
- (c) whether the National Highways Authority of India (NHAI) has any information regarding the NHs in the State of Uttar Pradesh which are prone to fatal accidents;**
- (d) if so, the details thereof along with the reasons therefor and the reaction of the State Government thereto; and**
- (e) the measures being taken by the Government to prevent illegal encroachment on NHs?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT & HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

- (a) 600 Km length is targeted for construction in FY 2022-23 against which 389 km length is completed as on January 2023.**
- (b) Total 79 NH projects are ongoing in State of Uttar Pradesh and 21 projects are delayed. Delay has occurred due to delay in land acquisition, utility shifting, tree cutting permission, and in some**

**cases cash flow issues of Contractor and COVID-19. Regular Meetings with District/local administration were held to expedite the process of Land Acquisition. Relaxations on account of COVID-19 and other delays have been given to Contractor/Concessionaire regarding payment, Extension of time for project completion, etc., under Atmanirbhar Bharat Policy Guidelines.**

**(c ) & (d) 327 nos of Road Accident Blackspots have been identified on NH stretches being maintained and developed in Uttar Pradesh by NHAI. Of these, 266 have been permanently rectified and balance are at construction/ DPR stage.**

**(e) Executing agencies of MoRTH e.g NHAI/NHIDCL/State PWDs hold regular consultations with the State Governments, and enlists the support of their law-and-order enforcement agencies for removal of illegal encroachments. The State Governments assist executing agencies by deploying police personnel, based on which encroachment removal drives are undertaken. The Ministry notified Control of National Highways (Land and Traffic) Act, 2002, and the Highway Administration Rules, 2004 with specific provisions for removal of illegal encroachments. The Ministry has also mandated its implementing agencies to construct toe wall / boundary wall along the edge of the NHs Right of Way to prevent encroachment. In all major contracts of NHAI, provision has been made for patrolling vehicles to patrol the concerned stretch of NH at regular intervals, which helps identifying encroachments at the initial stages and enables immediate remedial measures.**

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